

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROYAL FANTASY CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S ROYAL FANTASY CONSTRUCTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19 th May 2008
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2008PTC182431
5.	Address of the registered office and principal office (if any) of corporate debtor	Upadhyay Compound, Pump House, Jijamata Road, Near Maruti Mandir, Andheri (East), Mumbai 400 093
6.	Insolvency commencement date in respect of corporate debtor	30.10.2025 (Thursday)
7.	Estimated date of closure of insolvency resolution process	28.04.2026 (Tuesday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Raj Kumar Dad IBBI/IPA-001/IP-P00537/2017-18/10962 AFA Valid Till: 31.12.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-904, "Urja" Tatva CHS Limited, Datta Pada Road, Sai Service Center, Borivali East, Mumbai – 400066 Email ID: rajkdad@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	410, 4th Floor, Bluerose Industrial Estate Near Metro Mall and Tata Power Petrol Pump Western Express Highway, Borivali East – 400066 Mumbai Process Email ID: IBC.rfcpl@gmail.com
11.	Last date for submission of claims	13-11-2025 (Thursday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Homebuyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Sandeep Jawaharlal Singhal (IBBI/IPA-001/IP-P00519/2017-2018/10920) 2. Mr. Kshitiz Gupta (IBBI/IPA-002/IP-N00721/2018-2019/12140) 3. Nitin Om Kothari (IBBI/IPA-001/IP-P-02310/2020-2021/13477)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal Mumbai Bench-I, has ordered the commencement of a corporate insolvency resolution process of the **ROYAL FANTASY CONSTRUCTIONS PRIVATE LIMITED** on 30.10.2025 (Thursday).

The creditors of **ROYAL FANTASY CONSTRUCTIONS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 13.11.2025 (Thursday) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Raj
Kumar
Dad

Digitally signed
by Raj Kumar Dad
Date: 2025.11.02
12:16:57 +05'30'

Raj Kumar Dad

Interim Resolution Professional

In the matter of Royal Fantasy Constructions Private Limited

IBBI/IPA-001/IP-P00537/2017-18/10962

Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate,

Near Metro Mall and Tata Power Petrol Pump,

Western Express Highway, Borivali East - 400066 Mumbai

Email Id: IBC.rfcpl@gmail.com

Date : 02.11.2025

Place : Mumbai

PUBLIC NOTICE

This is to inform public in general that **Kotak Mahindra Bank Ltd** has organized an auction in below mention respect of vehicles.

1) MAHINDRA AND MAHINDRA BLAZO 42 BULKER VEHICLE NO - MH12UM9226 YOM - 2022
Minimum Reserve Price - 695000/-

UNDER HYPOTHECATION WITH M/S KOTAK MAHINDRA BANK IS UNDER SALE IN ITS "AS IS WHERE IS CONDITION"

INTERESTED PARTIES CAN GIVE THEIR QUOTATIONS (ONLINE/OFFLINE) WITHIN 07 DAYS FROM THIS PAPER PUBLICATION

BRANCH ADDRESS:
KOTAK MAHINDRA BANK LTD.,
Nyati Unitree, 4th Floor, Zone- West 3 Samrat Ashok Road (Nagar Road) Gunjan Corner, Yerawada Pune 411006

OR
Contact : Dharmendra Khedkar
Kotak Mahindra Bank Ltd.
Contact / 7709232202 EMAIL - dharmendra.khedkar@kotak.com

Form No. 14
[Regulation 33(2)]

DEBTS RECOVERY TRIBUNAL No. 11, MUMBAI
(Ministry of Finance)
3rd Floor, Telephone Bhavan, Strand Road Colaba, Mumbai-400005

DEMAND NOTICE

NOTICE UNDER SECTION 25 TO 28 OF THE RECOVERY OF DEBT & ACT, 1993 AND RULES 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

R.P. No. 19 of 2025 Exh.-5
Next Date :- 18.11.2025
...CERTIFICATE HOLDER

INDIAN OVERSEAS BANK
VERSUS
SMT. POONAM DEVIPRAKASH TIWARI & ANR.
...CERTIFICATE DEBTOR

TO,
1. SMT. POONAM DEVIPRAKASH TIWARI
residing at 1357, Rameshwar Kripa Society,
3rd Floor, Room No. 302, Agra Road,
Shankar Patha, Vidyashram,
Bhiwandi, Thane-421302.

And Also at :
Flat No. 101, 1st Floor, Building No. B2,
Blossom, Phase I of Sai Kanishk Sheelpatha,
Village-Dawale, Taluka & District-Thane.

2. SHRI DEVIPRAKASH RAMESHWAR TIWARI
residing at 1357, Rameshwar Kripa Society,
3rd Floor, Room No. 302, Agra Road,
Shankar Patha, Vidyashram,
Bhiwandi, Thane-421302.

And Also at :
Flat No. 101, 1st Floor, Building No. B2,
Blossom, Phase I of Sai Kanishk Sheelpatha,
Village-Dawale, Taluka & District-Thane.

This is to notify that a sum of **Rs. 27,19,595.86 Ps (Rupees Twenty Seven Lakhs Nineteen Thousand Five Hundred Ninety Five and Paise Eighty Six only)** is due from you as per the Recovery certificate drawn up in Original Application No. 390 Of 2021 by the Hon'ble Presiding Officer, Debt Recovery Tribunal-II, Mumbai. The Applicant is entitled to recover the aggregate sum of **Rs. 27,19,595.86 Ps (Rupees Twenty Seven Lakhs Nineteen Thousand Five Hundred Ninety Five and Paise Eighty Six only)** as on 26.04.2021 with further interest thereon @ 7.75% per present rate/contractual rate and 2% overdue interest with monthly rest and expenses incurred from the date of presentation of the Original Application, that is, 26.04.2021 till payment/realisation in full, from the Certificate Debtors.

You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debt and Bankruptcy Act, 1993 and rules there under.

In addition to the sum aforesaid, you shall be liable to pay :
(a) Such interest as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this Notice and warrants and other process and all other proceedings taken for recovering the amount due other process that may be taken for recovering the sum due.

You are hereby ordered to appear before the undersigned on 18.11.2025 at 12.05 P.M. for further proceedings.

Given under my hand and seal of this Tribunal, on this date 28.10.25.

Sd/-
(Bhavishya Kumar Azad)
Recovery Officer,
Debts Recovery Tribunal, II

VASAI VIKAS SAHAKARI BANK LTD.
(Scheduled Bank)
Opp. Chimajiappa Ground, Near S.T Stand, Vasai (W),
Palghar - 401 201 Tel No: 859198797
email address : sandeep.jadhav@vasaivikasbank.co.in

PHYSICAL POSSESSION NOTICE
[Refer Rule 8 (1)]

Whereas
The undersigned being the authorised officer of the **Vasai Vikas Sahakari Bank Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 14/09/2023 calling upon the borrower **M/s Midas Diagnostic (Prop : Mr. Rajendra Purushottam Kelkar)** to repay the amount mentioned in the notice being **Rs. 4,69,88,891/- (Rupees Four crore sixty nine lakh eighty eight thousand eight hundred and ninety one Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **31st October 2025.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Vasai Vikas Sahakari Bank Ltd.** for an amount **Rs. 3,19,21,348/- (Rupees Three Crore Nineteen Lakh Twenty One Thousand Three Hundred Forty Eight Only)** and interest thereon. The borrower's & mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immoveable Property

All that part and parcel of the property of Flat No.301, area admeasuring about 391.00 Sq.ft. (carpet area), 3rd floor, Zee Kiran CHSL, Dixit Road, Vile Parle, Mumbai - 400057.

Sd/-
Authorised officer
Vasai Vikas Sahakari Bank Ltd.

Date: 31/10/2025
Place: Vasai

KABRA EXTRUSIONTECHNIK LIMITED
1001 Fortune Terraces, B Wing, Opp Citi Mall, New Link Road,
Andheri (West), Mumbai-400053
Tel: +91 22 67353333 | Fax: +91 22 2673 5041
Email: ket_sd@kolsitegroup.com | Website: www.kolsite.com |
CIN: L28900MH1982PLC028535

Notice to Shareholders- 100 Days Campaign- "Saksham Niveshak" and "Special Window for Re-lodgement of Transfer Request of Physical Shares"

Pursuant to Investor Education and Protection Fund Authority (IEPFA), Ministry of Corporate Affairs (MCA) directive, the Company has initiated a 100 Day campaign "Saksham Niveshak" from July 28, 2025, to November 6, 2025, for the shareholders whose dividend remain unpaid/unclaimed. This notice is being issued by the Company as part of the aforesaid campaign. Shareholders who have not claimed their dividends for any of the financial years from 2018-19 to 2024-25 or have not updated their Know Your Customer (KYC). Shareholders holding shares in dematerialised form are requested to update their KYC details with their respective Depository Participant (DP) and contact the Company's RTA to claim unpaid/unclaimed Dividend

Further, pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-POD/PICIR/2025/97 dated July 2, 2025 on "Ease of Doing Investment Special Window for Re-lodgement of Transfer Requests of Physical Shares", shareholders holding shares in physical form may re-lodge their transfer requests (lodged prior to April 1, 2019 and earlier rejected/returned) during the special window from July 7, 2025 to January 6, 2026, along with valid KYC documents and original share certificates, for transfer in dematerialised mode.

Shareholders are requested to update their KYC details including PAN, Bank Account details, Bank account mandates, and Nominee registration and contact information (email, mobile number, postal address) or have any issues/queries related to unpaid/unclaimed dividend and re-lodgement of shares may write to the Company's Registrar and Transfer Agent (RTA) at:

MUFG Intime India Private Limited : C-101, 247 Park, L.B.S Marg, Vikhroli (West), Mumbai 400 083.
Tel. No.: +91 8108116767, E-mail: investor.helpdesk@in.mfpm.mufig.com
Website: https://in.mfpm.mufig.com

For any further assistance regarding 100 Days Campaign- "Saksham Niveshak" and "Re-lodgement of shares", Please do reach out to us at ket_sd@kolsitegroup.com

Place: Mumbai
Date: November 01, 2025
For Kabra Extrusiontechnik Limited
Sd/-
Shilpa Rathi
Company Secretary

FORM NO. 16
COMMON
(Under bye-law No. 35)

The form of Notice, inviting claims or objections to the transfer of the shares and the interest of the deceased Member in the Capital/Property of the Society.

NOTICE

Mr. Ramesh Antu Shetty was Member of the Society known as "Kalpita Enclave Co-op. Hsg. Society Ltd.", registered under the Maharashtra Co-operative Societies Act, 1960, having Registration No. BOM (W-K-E)/HSG (TC)/701/84-85 dated 20.02.1985 and was holding Share Certificate No. 262 dated 28.10.1986 issued by the said Society for 5 fully paid shares bearing its distinctive Nos. from 1306 to 1310 (Both Inclusive) dated 28.10.1986 in respect of the said Flat No. J004/Wing J, Kalpita Enclave Co-op. Hsg. Society Ltd., Swami Nityanand Marg, Andheri (E), Mumbai-400069 within the Municipal Jurisdiction of K-East Ward of the M.C.G.M. and within the Registration and Sub-Registration Dist. BSD, Mumbai, died 16.09.2023 without making nomination.

The Society hereby invites claims or objections from the heir or heirs or other claimant or claimants objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the Society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her "their" claims/objections for transfer of shares and interest of the deceased member in the capital/Property of the society. If no claims/objections are received within the period prescribed above, the Society, shall be free to deal with the shares and interest of the deceased member in the capital/Property of the society in such manner as is provided under the bye-laws of the Society. The claims/objections if any, received by the Society for transfer of 100% shares and interest of the deceased member in a copy of the registered bye-laws of the Society is available for inspection by the claimants' objectors, in the office of the society with the Secretary of the society between 10.00 A.M. to 6.00 P.M. from the date of publication of the notice till the date of expiry of its period.

For and on behalf of
Kalpita Enclave Co-op.
Hsg. Society Ltd.
For Kalpita Enclave Co-op.
Sd/-
Hon. Secretary

Place : Mumbai
Date : 31/10/2025

IN THE COURT OF SMALL CAUSES AT MUMBAI (BANDRA BRANCH)
R.A.E. & R. SUIT NO. 61/146 OF 2008

Mr. Rajesh Gulabchand Bhanalsi aged 55 years, Occupation Business, residing at 1st Floor, Bhanalsi Bhuvan, Plot No. 36 Nutan Laxmi Co-op. Hsg. Soc., Ltd., N. S. Road No. 10, Vile Parle (West), Mumbai-400049 ...Plaintiff

VERSUS

Bhikalal Nanji Siroya, (Deleted) aged about 68 years, Occ : business, residing at Room No. 22, Velankani Apartments, Juhu Church Road, Juhu, Mumbai-400049 and carrying on business at Garage-A, Bhanalsi Bhuvan, Plot 36, Nutan Laxmi Co-op. Hsg. Soc. Ltd., N. S. Road No. 10, Vile Parle (West), Mumbai-400049.

1. Manjula Bhikalal Siroya
W/o Bhikalal Nanji Siroya
Age-70 years, Occ : Housewife

2. Sanjay Bhikalal Siroya
Son of deceased Bhikalal Nanji Siroya
Age-48 years, Occ : not known

3. Rekha Bhikalal Siroya
Unmarried D/o Bhikalal Nanji Siroya
Age - 42 years, Occ : house wife All are Residing at Room No.22, Velankani Apartment, Juhu Church Road, Juhu, Mumbai-400049.

4. Lata Bharat Barmani (Bhramani)
married D/o Bhikalal Nanji Siroya
Age : 50 years, Occ : house wife Residing at Siddhi Vinayak, New D. N. Nagar, New Link Road, Andheri (West), Mumbai-400058.

5. Kala Manoj Chauhan
married D/o Bhikalal Nanji Siroya
Age : 46 years, Occ : Housewife Residing at Geetanjali-A, Naya Nagar, Geetanagar Fera 2, Mira Road East, Bhayander, Thane-401107. ...Defendants

To,
The Defendant No. 5 abovenamed,
Whereas the Plaintiff abovenamed has instituted the suit against the Defendants praying therein that the Defendants be ordered and decreed to hand over to the Plaintiff quiet, vacant and peaceful possession of the suit premises, being Garage A standing on Plot No. 36, Bhanalsi Bhuvan, Nutan Laxmi Co-op. Housing Society Ltd. At N. S. Road No. 10, Vile Parle (West), Mumbai-400049 and which is bounded as under : On or towards the South by : Compound wall of the said property touching Plot No. 38 On or towards the North by : Open space facing Bhanalsi Bhuvan On or towards the West by : Open space facing towards N. S. Road No. 10. On or towards the East by : Compound wall of adjoining Plot No. 40 and for such other and further reliefs.

You are hereby summoned to file your Written Statement within 30 days from service of summons and to appear in **Court Room No. 40**, Court of Small Causes, Anant Kanekar Marg, Bhaskar Building, Bandra (East), Mumbai-400051 in person or by a Pleader duly instructed and able to answer all material questions relating to the suit, or who shall be accompanied by some person, able to answer all such questions, on **03rd November, 2025 at 11.00 A.M.** to answer the claim; and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce on that day all the witnesses upon whose Evidence and all the documents upon which you intend to rely in support of your defence.

Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence.

You may obtain the copy of said Plaint from **Court Room No. 40** of this court.

Given under my hand and the Seal of Court, this 16th day of September, 2025.
Sd/-
(R. K. Kulkarni)
Additional Registrar

Place : Mumbai
Date : 03/10/2025

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROYAL FANTASY CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/S ROYAL FANTASY CONSTRUCTIONS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	19 th May 2008
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4. Corporate Identity No / Limited Liability Identification No. of corporate debtor	U45200MH2008PTC182431
5. Address of the registered office and principal office (if any) of corporate debtor	Updhyay Compound, Pump House, Jijamata Road, Sai Service Center, Borivali East, Mumbai 400 093
6. Insolvency commencement date in respect of corporate debtor	30.10.2025 (Thursday)
7. Estimated date of closure of insolvency resolution process	28.04.2026 (Tuesday)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Raj Kumar Dad (IBBI/PA-001/IP-P00537/2017-18/10962 AFA Valid Till: 31.12.2025)
9. Address and e-mail of the interim resolution professional, as registered with the Board	A-904, "Urja" Talva CHS Limited, Datta Pada Road, Sai Service Center, Borivali East, Mumbai - 400066 Email ID: rajkdad@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	410, 4th Floor, Bluerose Industrial Estate Near Metro Mall and Tata Power Petrol Pump Western Express Highway, Borivali East - 400066 Mumbai Process Email ID: IBC.rcpl@gmail.com
11. Last date for submission of claims	13-11-2025 (Thursday)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Homebuyers
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Sandeep Jawaharlal Singhal (IBBI/PA-001/IP-P00519/2017-2018/10920) 2. Mr. Kshitij Gupta (IBBI/PA-002/IP-N00721/2018-2019/12140) 3. Nitin Om Kothari (IBBI/PA-001/IP-P-02310/2020-2021/13477)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://ibbi.gov.in/en/home/downloads Physical address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal Mumbai Bench-I, has ordered the commencement of a corporate insolvency resolution process of the **ROYAL FANTASY CONSTRUCTIONS PRIVATE LIMITED** on 30.10.2025 (Thursday). The creditors of **ROYAL FANTASY CONSTRUCTIONS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 13.11.2025 (Thursday) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Raj Kumar Dad
Interim Resolution Professional

In the matter of **Royal Fantasy Constructions Private Limited** (IBBI/PA-001/IP-P00537/2017-18/10962)

Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump, Western Express Highway, Borivali East - 400066 Mumbai; Email ID: IBC.rcpl@gmail.com

Date: 02.11.2025
Place: Mumbai

How will pigeons know where to go? Activists on BMC's feeding rules

FPJ News Service
MUMBAI



BMC designates 4 new kabutar khans in city

The BMC proposal to restrict pigeon feeding to just four secluded zones in Mumbai has sparked a wave of outrage from animal welfare activists, religious leaders, and community groups, who have condemned the move as both "cruel" and "insensitive" to long-standing cultural and religious traditions.

Nearly three months after banning pigeon feeding in public spaces across Mumbai, BMC is now evaluating four new locations for the activity, near Sanjay Gandhi National Park (SGNP), Aarey Milk Colony, a mangrove patch in Wadala and Gorai. The proposed areas have been selected for being away from dense residential zones, aiming to minimise health risks.

The move follows a meeting between BMC Commissioner Bhushan Gagrani and a delegation from the Jain community, which requested the civic body to designate specific sites for feeding pigeons, a religious practice deeply rooted in Jain traditions.

Animal rights advocates, however, argue that the restrictions will cause immense suffering to the birds. They claimed that pigeons have become accustomed to being fed at specific locations and suddenly cutting off their food sources accounts to cruelty. Activists also questioned the logic behind allowing feeding at only four spots against shutting down of 51 kabutar khans.

Sneha Visaria, founder trustee of Just Smile Charitable Trust, who is also one of the three petitioners moving the Bombay High Court in defence of the hapless pigeons, said, "How will

BMC is now evaluating four new locations for the activity, near SGNP, Aarey Milk Colony, a mangrove patch in Wadala and Gorai

BMC educate the pigeons about following their rule by flying to the specific feeding zone to feed themselves? Pigeons are suffering amid such illogical plans and delayed decisions. The state government has no value for their lives."

She suggested that monitored feeding is the only way possible to ensure that pigeons do not suffer and the health concerns are also not avoided. She mentioned that the state had requested suggestions and objections from people regarding this issue and was supposed to submit a report within a month but has failed to do so even after

more than two months. The controversy has reignited a broader debate over how Mumbai manages its urban wildlife and public spaces. Supporters of the policy insist that pigeon feeding should be regulated to prevent health hazards and maintain civic cleanliness, while critics argue that banning or restricting it to only four secluded zones is extreme and disregards both compassion and heritage.

Roshan Pathak, animal rights activist at Pure Animal Lovers (PAL) Welfare Foundation, said, "How can BMC expect a feeder from Dadar to travel to SGNP or Aarey daily to feed pigeons? The state is practicing different rules for birds when Article 51A says that every citizen has the fundamental duty to protect and improve the natural environment, including forests, lakes, rivers, and wildlife, and to have compassion for living creatures. This duty underscores a constitutional responsibility for environmental and animal welfare that complements the state's duties but here, neither the state is fulfilling its duty nor letting us do it."

Coconut vendor killed for cash in Govandi, one held

Avadhut Kharade
MUMBAI

A 25-year-old coconut vendor, Mr. Kasim Enul Nadab, was fatally stabbed in a robbery in Govandi area early on Wednesday. The Shivaji Nagar Police arrested 23-year-old Sajid Qureshi, who allegedly killed Kasim to steal money, possibly to fund a drug habit.

Kasim, originally from Jharkhand, lived in Shivaji Nagar with his brother Altaj

Nadab, 27, and cousins, running a coconut water business. They stored coconuts in a rented warehouse near the BMC school gate on Road No. 6. Kasim handled the business's cash, carrying Rs50,000 to Rs80,000 during early morning deliveries.

On October 30, Kasim left home at 4.30am to meet a delivery truck. When he didn't answer his phone, his family found him bleeding and unconscious near the school gate. He was rushed to

Noor Hospital and later Rajawadi Hospital in Ghatkopar, where he was pronounced dead.

Police said Kasim was stabbed in the chest and had his throat slit. CCTV footage showed Qureshi following him near parked vehicles, drawing a knife, and fleeing toward Bainganwadi rickshaw stand. Kasim was seen collapsing near the warehouse. Based on footage and witness statements, police arrested Qureshi soon after.

BANK OF INDIA
बैंक ऑफ इंडिया **BOI** MDI BUILDING, GROUND FLOOR, SECTOR 11, PLOT NO 30, CBD BELAPUR 400614
Relationship beyond banking

NOTICE FOR PAYMENT OF OVERDUE LOCKER RENT

Sr No	Branch	Name of Locker Holder	Overdue Locker Rent	Overdue Locker Rent	
	Branch	Locker Type	Cust Name	Overdue Amt	Due Date
1	Ambarnath	A	Shantilal Bhawarlal Sanghavi	6000	12-02-2022
2	Ambarnath	A	Gangaram Sharma	8400	01-03-2022
3	Ambarnath	A	Prakash Ramanandan	6000	30-07-2022
4	Ambarnath	A	Shantaben Poptalal Gala	6000	11-07-2022
5	Badlapur (West)	B	Kavita Sunilkumar Kotai	5269	30-05-2022
6	Chembur	A	Kalawati S Moorjani	6000	25-06-2022
7	Chembur	B	Nisith Chandra Banarjee	7600	09-02-2022
8	Dombivli	A	Ameya Vishnu Sant	6000	17-09-2022
9	Dombivli	A	Falgun Pravinchandra Mehta	6000	09-02-2022
10	Dombivli	A	Leela Bhagwat Patwari	6000	02-07-2022
11	Ghodbunder Road	A	Ajay Ramesh Parkar	8400	03-03-2022
12	Kalyan (East)	A	Hira Babasaheb Shingare	8550	19-03-2021
13	Kamothe	B	Jugal Kishor Singh	8000	20-07-2022
14	Kharghar Sector-35	B	Danish Taneja	8000	15-09-2022
15	Kurla (West)	A	Abdul Sadiq Shaikh	8400	11-03-2022
16	Mulund (East)	A	Debashish N Hore	10500	08-05-2019
17	New Panvel	A	Prabhakar Namdeo Patil	6000	21-10-2022
18	Sanpada	A	Kauluri R.rao	10500	12-07-2019
19	Thane	C	Suvarna Shivprakash Redkar	16800	13-08-2022
20	Thane	A	Sumatilal Jhaganlal Karnavat	6000	24-06-2022
21	Thane	C	Pradyot Jayantilal Turakhia	16800	10-09-2022
22	Ulhasnagar 4	A	Divya Jaikumar Jhulka	7500	14-07-2021
23	Vashi	A	Noorjahan Mohamad Ali Meer	8400	01-02-2022
24	Vashi	A	Shabista Sadiq Kazi	8400	08-08-2021
25	Vikhroli Parksite	A	Sanprakash Kailash Malhotra	10500	14-10-2019
26	Vikhroli Parksite	A	Chetna Lokhande Boharpi	12000	02-08-2018
27	Vikhroli Parksite	A	Chaya Ritesh Kothari	9000	19-10-2020
28	Vikhroli Parksite	A	Jagannatha Babaji Girap	10500	21-04-2019
29	Chembur	B	Balasubramanian Jamuna	8000	05-08-2022
30	Ghatkopar (West)	A	Kundangauri Daulatrai Doshi	6000	08-10-2022
31	Ghatkopar (West)	A	Mrs. Savitaben Liladhar Thaker	6000	06-09-2022
32	Ghatkopar (West)	A	Manjulaben Kalyanji Thakkar	6000	02-08-2022
33	Ghatkopar (West)	A	Pankaj Vrajil Shukla	6000	29-09-2022
34	Ghatkopar (West)	D	Arjun Ravji Patel	16800	05-08-2022
35	Ghatkopar (West)	A	Shashi Kumar	6000	21-08-2022
36	Ghatkopar (West)	A	Lalchand Dukhu Ram Gupta	6000	12-06-2022
37	Ghatkopar (West)	A	Manoj Himattal Mehta	6000	20-06-2022

All the above mentioned locker holders are maintaining locker with Branches of Bank of India, as mentioned above. We have sent various communications in regard to payment of overdue locker rent on numerous dates. However the overdue rent has not been paid despite various reminders. All locker holders are once again advised to deposit the overdue rent mentioned in **Column No. 5** of the above table within 15 Days from publication of this notification. In the event of non payment the bank will drill open the locker at their (Locker-Holders) Cost, Expenses and Charges entirely at their risk and responsibility after 15 days from date of this publication/ Notice.

Palce :- CBD Belapur
Date: 02.11.2025

FORM NO. 16
COMMON
(Under bye-law No. 35)

The form of Notice, inviting claims or objections to the transfer of the shares and the interest of the deceased Member in the Capital/Property of the Society.

NOTICE

Mr. Ramesh Antu Shetty was Member of the Society known as "Kalpita Enclave Co-op. Hsg. Society Ltd.", registered under the Maharashtra Co-operative Societies Act, 1960, having Registration No. BOM (W-K-E)/HSG (TC)/701/84-85 dated 20.02.1985 and was holding Share Certificate No. 262 dated 28.10.1986 issued by the said Society for 5 fully paid shares bearing its distinctive Nos. from 1306 to 1310 (Both Inclusive) dated 28.10.1986 in respect of the said Flat No. J004/Wing J, Kalpita Enclave Co-op. Hsg. Society Ltd., Swami Nityanand Marg, Andheri (E), Mumbai-400069 within the Municipal Jurisdiction of K-East Ward of the M.C.G.M. and within the Registration and Sub-Registration Dist. BSD, Mumbai, died 16.09.2023 without making nomination.

The Society hereby invites claims or objections from the heir or heirs or other claimant or claimants objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the Society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her "their" claims/objections for transfer of shares and interest of the deceased member in the capital/Property of the society. If no claims/objections are received within the period prescribed above, the Society, shall be free to deal with the shares and interest of the deceased member in the capital/Property of the society in such manner as is provided under the bye-laws of the Society. The claims/objections if any, received by the Society for transfer of 100% shares and interest of the deceased member in a copy of the registered bye-laws of the Society is available for inspection by the claimants' objectors, in the office of the society with the Secretary of the society between 10.00 A.M. to 6.00 P.M. from the date of publication of the notice till the date of expiry of its period.

For and on behalf of
Kalpita Enclave Co-op.
Hsg. Society Ltd.
For Kalpita Enclave Co-op.
Sd/-
Hon. Secretary

Place : Mumbai
Date : 31/10/2025

बैंक ऑफ बरौदा
Bank of Baroda
CUFFE PARADE BRANCH :
G.D.Somani School Building, Ground Floor,
G.D. Somani Marg, Cuffe Parade, Mumbai- 005;
Tel: 022-22188293, Mob- 8879970420;
e-mail: cuffep@bankofbaroda.co.in

ANNEXURE - I - REDEMPTION NOTICE

Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
Ref. CUFFEP/ADV/OD/2025-26
Date: 27.10.2025

To,
1. M/s. Chauhan Mailing Services
Flat No. CF-1, Aum Shree Apartments, Plot No. 4, Sector-5, Ghansoli, Navi Mumbai 400701
Also At : 35/1 Rajnarayan Roy Choudhary, Ghat Road, Shilpur, Howrah, West Bengal 711102
Also At : A-51, Sec-5 Noida, Gautam Buddha Nagar, Uttar Pradesh 201301
Also At : 135, Patparganj Village, Mayure Vihar, Phase 1, New Delhi-110091
Also At : 01 Plot No. 248/249, Sita Niwas, Sector - 5, Ghansoli, Navi Mumbai, Maharashtra 400701
Also At : Plot No. 493, Sector 4, Ghansoli, Navi Mumbai, Thane, Maharashtra 400701.

2. M/s. Chauhan Mailing Services, Prop: Mr. Harbind Singh Chauhan
Plot No. 15, 17, Flat No. D 802, Opp. Rajiv Gandhi Institute Sector-7, Patel Heights CHS Ltd, Ghansoli 400701
Also At : 135, Patparganj Village, Mayure Vihar, Phase 1, New Delhi-110091

3. Mr. Gopal Singh Chauhan
135, Patparganj Village, Mayure Vihar, Phase 1, New Delhi-110091
Also At : Flat No. CF-1, Aum Shree Apartments Plot No. 4, Sector-5, Ghansoli, Navi Mumbai 400701

Re

